HIGH COURT OF JHARKAHND

High Court of Jharkhand was created after the State of Jharkhand was carved out of the State of Biharon 15 November 2000,by the Bihar Reorganization Act, 2000. Earlier, the Circuit Bench of the Patna High Court was established at Ranchi on 6 March 1972 under Clause 36 of the Letters Patent of the Patna High Court. The Circuit Bench became the Permanent Bench of the Patna High Court, by the High Court at Patna (Establishment of Permanent Bench at Ranchi) Act 1976 (Act 57 of 1976) on 8 April 1976. This Permanent Bench finally became the High Court of Jharkhand on reorganization of Bihar State. The Court has jurisdiction over the State of Jharkhand and the seat of the Court is at Ranchi, the administrative capital of the State.

High Court of Jharkhand was initially established with the sanctioned strength of 12 Judges, which was increased to 20 w.e.f 01.11.2007. Presently the Court has the sanctioned strength of 25 Judges. Presently, High Court of Jharkhand is housed inthe same old building, in which the Circuit Court and subsequently the Permanent Bench of the Patna High was rinning. Due to increase in the Strenth in the number of judges, and increase of the case load, there is acute shortage of space in the present building. The new massive building of High Court of Jharkhand with all modern amenities, is going to be constructed over a sprawling campus of 165 acres of land allocated in the HEC Industrial area, in front of the Cricket Stadium of International repute, which shall house the High Court building, residential complex for Judges and the members of the Registry, Lawyers Chambers and the State Bar Counsil building, with the etimated cost of around Rs. 460 Crores.

High Court of Jharkhand has its own Website jharkhandhighcourt.nic.in, providing all the necessary information concerning the working of the High Court. It has also introduced the SMS service providing the necessary details about the cause list and the status of the cases to the Advocates and the litigants.